

# FIRST SCHEDULE<sup>1</sup>

(See section 3)

## ACTS OF THE SUPREME COUNCIL

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Year and Number	Subject
<sup>2</sup> 1837, IV	. . . . Power to acquire land.

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1. Acts 15 of 1874 having been *rep* so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been *omitted* from this schedule:—

Enactments omitted	Repealing Acts
Act 26 of 1836 . . . . .	Act 12 of 1927.
Act 6 of 1840 . . . . .	Act 26 of 1881.
Act 11 of 1841 . . . . .	Act 8 of 1887.
Act 18 of 1841 . . . . .	Act 11 of 1878.
Act 19 of 1841 . . . . .	Act 12 of 1927.
Act 9 of 1842 . . . . .	Act 12 of 1891.
Act 12 of 1842 . . . . .	Act 8 of 1887.
Act 20 of 1847 . . . . .	Act 12 of 1927.
Act 34 of 1850 . . . . .	The A.O. 1937.
Act 30 of 1852 . . . . .	Act 12 of 1927.
Act 33 of 1852 . . . . .	Act 8 of 1887.
Act 18 of 1854 . . . . .	Act 12 of 1891.
Act 18 of 1854 . . . . .	The A.O. 1937.
Act 1 of 1859 . . . . .	Act 21 of 1923.
Act 3 of 1859 . . . . .	Act 8 of 1887.
Act 8 of 1859 . . . . .	Act 12 of 1891.
Act 14 of 1859, Section 15 . . . . .	Act 12 of 1891.
Act 15 of 1859 . . . . .	Act 12 of 1891.
Act 27 of 1860 . . . . .	Act 7 of 1889.
Act 9 of 1861 . . . . .	Act 8 of 1890.
Act 23 of 1861 . . . . .	Act 12 of 1891.
Act 6 of 1863 . . . . .	Act 12 of 1891.
Act 6 of 1864 . . . . .	Act 12 of 1927.
Act 11 of 1865 . . . . .	Act 9 of 1887.
Act 21 of 1865 . . . . .	Act 12 of 1927.
Act 5 of 1866 . . . . .	Act 12 of 1927.
Act 10 of 1866 . . . . .	Act 12 of 1891.
Act 10 of 1867 . . . . .	Act 9 of 1887.
Act 10 of 1868 . . . . .	Act 12 of 1891.
Act 15 of 1869 . . . . .	Act 12 of 1927.
Act 1 of 1870 . . . . .	Act 12 of 1927.

2. Rep. by the A.O. 1950.

<sup>1</sup> 1838,	XXV	. . . . Wills executed before the 1st January, 1866.
<sup>2</sup> 1839,	XXIX	. . . . Dower, when marriage was contracted before 1st January, 1866.
<sup>1</sup> 1839,	XXX	. . . . Inheritance, where descent took place before 1st January, 1866.
1839,	XXXII	. . . . Interest.
1841,	X	. . . . Registration of ships.
<sup>2</sup> 1843,	V	. . . . Slavery.
<sup>3</sup> 1850,	V	. . . . Coasting Trade.
1850,	XI	. . . . Navigation Laws.
<sup>4</sup> 1850,	XII	. . . . Default of Public Accountants.
1850,	XVIII	. . . . Protection of Judicial Officers.
1850,	XIX	. . . . Binding of Apprentices.
1850,	XXI	. . . . Non-forfeiture of rights by loss of Caste.
1850,	XXXVII	. . . . Inquiries into the behaviour of Public Servants.
<sup>5</sup> 1853,	II	. . . . Burdens on land.
<sup>6</sup> 1854,	XXXI	. . . . Barring entails: Conveyances by married women.
<sup>6</sup> 1855,	XI	. . . . Mesne profits and improvements.
1855,	XII	. . . . Executors and Administrators.
1855,	XIII	. . . . Compensation for loss occasioned by death caused by actionable wrong.
<sup>6</sup> 1855,	XXIII	. . . . Administration of mortgaged estates in cases of descents occurring or devises made before the 1st January, 1866.
<sup>7</sup> 1855,	XXIV	. . . . <i>Penal servitude</i> .
1855,	XXVIII	. . . . Interest.
1856,	IX	. . . . Bills of lading.

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1. Rep. by the A.O. 1950.

2. Rep. by Act 48 of 1952.

3. Rep. by Act 34 of 1939.

4. Rep. in Assam by Regulation 1 of 1886

5. Rep. by the A.O. 1950.

6. Rep. by Act 48 of 1952.

7. Rep. by Act 17 of 1949.

<sup>1</sup> 1856,	XI	. . . .	Desertion by European Soldiers.
1856,	XV	. . . .	Marriage of Hindu Widows.
<sup>2</sup> 1857,	XI	. . . .	Offences against the State.
<sup>2</sup> 1857,	XXV	. . . .	Forfeiture by Mutineers.
<sup>2</sup> 1858,	XXXV	. . . .	Estates of Lunatics not subject to jurisdiction of Supreme Courts.
<sup>3</sup> 1858,	XXXVI	. . . .	<i>Lunatic Asylums.</i>
1859,	IX	. . . .	Section 16, 17, 18 and 20—Forfeitures.
1860,	XXI	. . . .	Registration of Societies.
1862,	III	. . . .	Government Seal.
1863,	XVI	. . . .	Excise Duty payable on Spirits used in Arts and Manufactures.
<sup>3</sup> 1863,	XXIII	. . . .	Claim to waste-lands.
<sup>4</sup> 1863,	XXXI	. . . .	Gazette of India.
<sup>5</sup> 1864,	III	. . . .	Foreigners.
1865,	III	. . . .	Common Carriers.
<sup>6</sup> 1865,	XV	. . . .	Marriage and Divorce among Parsees.
1866,	XXI	. . . .	Dissolution of Marriages of Native Converts.
<sup>7</sup> 1866,	XXVIII	. . . .	Trustees and Mortgagees' Powers.
1867,	XXV	. . . .	Printing Presses, etc.

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1. Rep. by the A.O. 1950.

2. Rep. by Act 4 of 1922.

4. Rep. in Bombay by Bombay Act 9 of 1943.

5. Rep by Act 1 of 1938.

6. Rep. by Act 31 of 1946.

7. Rep. by Act 3 of 1936.

8. Rep. by Act 48 of 1952.